

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 433/2022**

PATESHWARI PRASAD SINGH

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH &amp; ORS

...RESPONDENTS

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**Through**

**PRIYANKA SWAMI, ADVOCATE****STANDING COUNSEL****FOR STATE OF UTTAR PRADESH**

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Mob.: 8800656660

Date: .09.2025

Place: Lucknow

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**ADDITIONAL REPLY ON BEHALF OF PRINCIPAL SECRETARY, MINORITY  
WELFARE AND WAQF DEPARTMENT, DIRECTORATE OF MINORITY WELFARE,  
UTTAR PRADESH LUCKNOW ALONG WITH SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH.

1. That it is humbly submitted before this Hon'ble Tribunal that the Minority Welfare Department is filing the present reply in compliance with the directions contained in the Hon'ble National Green Tribunal's order dated 19.12.2024. The matter pertains to the ongoing construction of a Sewage Treatment Plant (STP) in District Balrampur under the Prime Minister's Jan Vikas Karyakram (PMJVK). The following facts are placed for the kind consideration of this Hon'ble Tribunal.
2. This Additional Reply is being filed on behalf of the Principal Secretary, Minority Welfare and Waqf Department, Directorate of Minority Welfare, Government of Uttar Pradesh, and it is most respectfully submitted that the same may be read as part and parcel of the earlier reply dated 08.02.2025 already placed on record in the present matter.



3. That pursuant to the affidavit submitted by the Urban Development Department in OA No.433/2022 The Hon'ble Tribunal vide its order dated 19.12.2024 observed that the remaining funds required for the completion of the sewerage system and STP construction has not been released by the Director, Minority Welfare and Waqf Department, Directorate of Minority Welfare, Uttar Pradesh Lucknow. The Tribunal noted the significance of timely fund release for ensuring successful completion and directed the Minority Welfare Department to file a comprehensive response on the current status and steps taken for compliance. Copy of **Letter No. NGT-224/N-5-2024-18 Writ/2024 dated 14.08.2024**, wherein the Urban Development Department formally requested the Director, Minority Welfare Department, to expedite the release of funds.
4. That the project, involving a total approved cost of **₹12,376.32 lakh**, was sanctioned with equal contributions of **₹6,188.16 lakh** each from the State and Central Governments. A detailed table of project components is reproduced below:

Sr. No.	District	Project Name	Percentage (Central/ State)	Units	Unit Cost (₹ in lakh)	Total Cost (₹ in lakh)	Central Share (₹ in lakh)	State Share (₹ in lakh)
1	Balrampur	Sewage Treatment Plan (7 Parts)	50:50	7	499.35	3495.45	1747.73	1747.73



2	Balrampur	Sewage Treatment Plan (19 Parts)	50:50	19	369.73	7024.87	3512.44	3512.44
3	Balrampur	Sewage Treatment Plan (5 Parts)	50:50	5	371.20	1856.00	928.00	928.00
		<b>Total</b>				<b>12376.32</b>	<b>6188.16</b>	<b>6188.16</b>

5. It is humbly submitted that the first installment of the Central share amounting to **₹3,094.08 lakh** was released on **15.02.2019** by the Ministry of Minority Affairs, Government of India. This initial release facilitated the commencement of project activities and laid the foundation for subsequent development while the State Government by Government order No. 43/19/1038/52-1-2019-13(PMJVK)/19 Date-19.09.2019 released 1<sup>st</sup> Installment of Rs. 3094.08 Lakhs. Further, the State Government vide Order No. 68/2023/1051/52-1-23-13 Dated 27.11.2023 released 50% of the 2<sup>nd</sup> Installment of Rs. 1547.04 Lakh.

6. The Directorate, through Letter No. 2274 dated 03.08.2023 and State Government Letter No. 873 dated 10.08.2023, forwarded to the Ministry of Minority Affairs, Government of India, a Utilization Certificate of ₹4,641.12 lakh, representing 75% of the first



installment of the Central and State share amounting to ₹6,188.16 lakh. Subsequently, the Implementing Agency, vide Letter No. 204/M.W.D/PMJVK/2024-25 dated 26.06.2024, submitted a Utilization Certificate for the entire released sum of ₹7,735.20 lakh, along with a quality inspection report by IIT Kanpur.

7. It is respectfully submitted that repeated communications were addressed to release the balance Central Share of ₹3,094.08 lakh from the Ministry of Minority Affairs, Government of India. In compliance with the Hon'ble Tribunal's order dated 19.12.2024, an amount of ₹300.00 lakh was been released to the implementing agency vide G.O. 01/2025/64/52-1-2025-13(PMJVK)/2019 dated 06.02.2025 for the STP Balrampur project.
8. That it should be noted, The Directorate of Minority Welfare, Uttar Pradesh, vide Office Order Letter No. 1920/A.S.K.N./PMJBK/SNA/349 (306744)/2025 dated 26.08.2025, in pursuance of the approval accorded by the State Government vide Order No. 07/2025/609/52-1-2025-13 (PMJVK/2019) dated 18.08.2025, has released the balance amount of the second installment comprising the Central Share of ₹2,944.08 lakh and the State Share of ₹1,397.04 lakh, aggregating to ₹4,341.12 lakh, from the SNA Pool Fund Account No. 7078018543 to the Implementing Agency, namely, Construction and Design Services (Tube Well Wing).
9. That the aforesaid allocation has been sanctioned for the Sewage Treatment Plant project at Balrampur against the approved project cost of ₹12,376.320 lakh, wherein ₹8,035.20 lakh had already been



released earlier. The sanctioned amount has been duly authorized for expenditure in accordance with the scheme guidelines, subject to compliance with the terms and conditions prescribed under the relevant Government Orders, Allocation, Withdrawal, and Sanction Orders issued from time to time.

10. It is further provided that the aforesaid sanctioned sum of ₹4,341.12 lakh (Rupees Forty-Three Crore Forty-One Lakh Twelve Thousand only) has been transferred from the SNA Pool Fund Account to the Zero Balance Subsidiary Account No. 7140193104 of Indian Bank, maintained by the Implementing Agency, on the PFMS portal. The expenditure of the said amount shall be carried out strictly under the directions, restrictions, and conditions stipulated by the Government and the Directorate.
11. The Implementing Agency will not withdraw the lump sum amount from the SNA account or transfer the same to any other account. Upon utilization of the released funds, it shall be the responsibility of the Implementing Agency to provide the utilization certificate, duly countersigned by the District Magistrate, to the Directorate. The Implementing Agency shall remain fully accountable for any duplication, irregularity, or misuse of the funds withdrawn and utilized under the project.
12. That it is most humbly submitted that the present Additional reply may be taken records in order and further all the requisite compliances has to be made by the implementing agencies. The answering Respondent has handed over the final commitment therefore no further action is required from the Deponent's part.



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Through



**PRIYANKA SWAMI, ADVOCATE  
STANDING COUNSEL**

**FOR STATE OF UTTAR PRADESH**

Address: F- 13, Ground Floor,  
Jangpura Extension, Delhi- 110014

E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

Mob.: 8800656660

Date: 5 .09.2025

Place: Lucknow



1491



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PATESHWARI PRASAD SINGH

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**AFFIDAVIT**

I, Sanyukta Samaddar aged about 49 years D/o Late Udyan Samaddar is presently posted as PRINCIPAL SECRETARY, MINORITY WELFARE AND WAQF DEPARTMENT, DIRECTORATE OF MINORITY WELFARE, UTTAR PRADESH. having an office at LUCKNOW, UTTAR PARDESH.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Principal secretary, minority welfare and waqf department** before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



**DEPONENT**



1492

**VERIFICATION**

OATH COMMISSIONER

Verified on solemn affirmation at Lucknow on this 5<sup>th</sup> day of September 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

**DEPONENT**



~~read before me~~

Affidavit  
(Advocate)

~~I solemnly affirm that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.~~  
5/9/25  
4.30 Pm  
Sudhakar Mishra  
Advocate  
Allahabad Bench  
High Court Allahabad

Suresh Kumar Mishra, Advocate  
Oath Commissioner High Court  
Allahabad, Lucknow Bench  
5/9/25 No. 1396/01

अल्पसंख्यक कल्याण निदेशालय, उ०प्र०,  
822-इन्दिरा भवन, लखनऊ।

पत्रांक: 1920/अ.सं.क.नि./पी.एम.जे.बी.के./एस.एन.ए./349(300744)/2025 दि० 26/08/2025

कार्यालय आदेश

अल्पसंख्यक कल्याण एवं वक्फ अनुभाग-01 उ०प्र० शासन के स्वीकृति आदेश संख्या 07/2025/609/52-1-2025-13(पी०एम०जे०बी०के०/2019 दिनांक 18 अगस्त, 2025 द्वारा जनपद बलरामपुर में स्वीकृत सीवेज ट्रीटमेंट प्लांट हेतु द्वितीय किशत की अवशेष केन्द्रांश की धनराशि रू० 2944.08 लाख एवं राज्यांश की धनराशि रू० 1397.04 लाख कुल धनराशि 4341.12 लाख को योजना के एस०एन०ए० खाता 7078018543 (पूल फण्ड) से कार्यदायी संस्था कन्सट्रक्शन एण्ड डिजाइन सर्विसेज(सी०एण्ड डी०एस०) वि/यां नलकूप विंग हेतु आहरित कर व्यय किये जाने की स्वीकृति प्रदान की गयी है। विवरण निम्नवत है:-

क्र. सं.	कार्यदायी संस्था	जनपद का नाम	शासनादेश संख्या/दिनांक	परियोजना	अनुमोदित लागत	कुल अवमुक्त	धनराशि लाख रू० में		
							शासन द्वारा अवमुक्त एवं लिमिट हेतु प्रस्तावित धनराशि		
1	2	3	4	5	6	7	8	9	10
1	कन्सट्रक्शन एण्ड डिजाइन सर्विसेज(सी०एण्ड डी०एस०) वि/यां नलकूप विंग	बलरामपुर	07/2025/609/52-1-2025-13(पी०एम०जे०बी०के०/2019 दिनांक 18 अगस्त, 2025)	सीवेज ट्रीटमेंट प्लांट	12376.320	8035.20	2944.08	1397.04	4341.12

उक्तानुसार परियोजना हेतु एस०एन०ए० पूल फण्ड से शासन के पत्र 07/2025/609/52-1-2025-13(पी०एम०जे०बी०के०/2019 दिनांक 18 अगस्त, 2025 द्वारा स्वीकृत की गयी केन्द्रांश/राज्यांश की कुल धनराशि रू० 4341.12 लाख (रू० तिरालिस करोड़ इकतालिस लाख बारह हजार मात्र) को योजना के एस०एन०ए० खाते 7078018543 से पी०एम०जे०बी०के० पोर्टल पर कार्यदायी संस्था निर्माण एवं परिकल्प सेवाएं/नलकूप विंग (उ०प्र० जल निगम), के इण्डियन बैंक के जीरो बैलेंस सभिसिडियरी एकाउण्ट संख्या 7140193104 हेतु लिमिट का एतद्द्वारा निर्धारण किया जाता है।

कार्यदायी संस्था हेतु पी०एम०जे०बी०के० पोर्टल पर निर्धारित की गयी उक्तानुसार लिमिट का व्यय संस्था द्वारा शासन/निदेशालय द्वारा उपरोक्त परियोजनाओं हेतु निर्गत शासनादेशों/आवंटन/आहरण/स्वीकृति आदेशों में उल्लिखित शर्तों एवं प्रतिबन्धों के अधीन किया जायेगा। संस्था द्वारा एस०एन०ए० से एकमुश्त धनराशि आहरित कर किसी अन्य खाते में अन्तरित नहीं की जायेगी। अवमुक्त धनराशि के व्यय के उपरान्त जिलाधिकारी से हस्ताक्षरित उपभोग प्रमाण-पत्र उपलब्ध कराने का दायित्व संस्था का होगा। संस्था द्वारा एस०एन०ए० से आहरित की जाने वाली धनराशि में किसी प्रकार के दोहराव/अनियमितता/दुरुपयोग हेतु कार्यदायी संस्था पूर्ण रूप से उत्तरदायी होगी।

Digitally signed by  
Ankit (अंकित कुमार) (अधिकृत) (अधिकृत)  
Date: 26-08-2025  
11:26:37

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सुचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

- 1 प्रमुख सचिव, अल्पसंख्यक कल्याण एवं वक्फ अनुभाग-1, उ०प्र० शासन।
- 2 निदेशक, कन्सट्रक्शन एण्ड डिजाइन सर्विसेज(सी०एण्ड डी०एस०) वि/यां नलकूप विंग।
- 3 जिलाधिकारी जनपद बलरामपुर।
- 4 शाखा प्रबन्धक, इण्डियन बैंक हजरतगंज लखनऊ।
- 5 जिला अल्पसंख्यक कल्याण अधिकारी जनपद बलरामपुर।



*(Handwritten signature)*

(अविनाश त्रिपाठी)  
सहायक निदेशक